



* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ ITA 543/2005

M/S GKN DRIVELINE INDIA LIMITE Appellant
Through Mr. V.P. Gupta & Mr. Basant Kumar,
Advs.

versus

COMMISSIONER OF INCOME TAX, DE Respondent
Through Mr. R.D. Jolly & Ms. Rashmi Chopra,
Advs.

CORAM:

HON'BLE MR. JUSTICE T.S. THAKUR

HON'BLE MR. JUSTICE B.N. CHATURVEDI

ORDER

14.12.2005

7/6

Heard.

In the light of our order dated 1st August, 2005, dismissing ITA No.520/2005 against the same assessee for the assessment year 1997-98, the present appeal which relates to assessment year 1995-96 also fails and is hereby dismissed.


T.S. THAKUR, J


B.N. CHATURVEDI, J

DECEMBER 14, 2005

SS